

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1644 OF 2004

ALLAHABAD THIS THE 9th DAY OF FEBRUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Ashok Kumar Bhardwaj,
Son of Sri R.N. Sharma,
resident of 407, Brahamapuri,
Muzaffarnagar.

.....Applicant

(By Advocate Shri G.D. Mukharji & Sri S. Mukharji)

Versus

1. Union of India,
through the Director General of Health
Services, Directorate General of Health
Services, Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Director CGHS, Nirman Bhawan,
New Delhi.
3. Joint Director, Central Govt. Health
Scheme, Ministry of Health & Family
Welfare, 102, Sotiganj, Meerut.

.....Respondents

(By Advocate Shri Saumitra Singh)

O_R_O_E_R

This application has been instituted for issuance
of a direction to the respondents to transfer the
applicant from C.G.H.S. dispensary, Kankar Khera,

Q/H

District Meerut to C.G.H.S. Office, Meerut. Further relief claimed is that the respondent nos-1 and 2 is to give effect to the transfer policy issued vide letter No.A-22020/1/95-CGHS ii dated 12.09.1996 (Annexed as Annexure-2 to the present O.A.)

2. Having gone through the application I am of the view that it would met the ends of justice if the O.A. is disposed of finally at the admission stage itself with a direction that in case the applicant files a representation for redressal of his grievances raised in this O.A, the competent authority, empowered to issue transfer order, shall look into the grievance of the applicant while deciding the representation in accordance with law by means of an order to be passed and communicated to the applicant within a period of two months from the date of receipt of a copy of this order alongwith the representation.

3. The O.A. is disposed of finally in terms of above direction. No Costs.

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Vice-Chairman

/ns/